NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 35

C.P. (IB)/803(MB)2023

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **03.04.2024**

NAME OF THE PARTIES: BANK OF MAHARASHTRA V/s MR. SAGAR PRAVINBHAI SHAH

Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Narendra Singh, Ld. Counsel for the Petitioner present. None present on behalf of the Personal Guarantor.
2. Ld. Counsel for the Petitioner submits that notice has to be served through affixation on the conspicuous part of the property of the personal guarantor. The Petitioner is permitted to do so and also directed to file compliance report.
3. List this matter on 24.04.2024.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/NP/